

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 106 OF 2019 &  
IA NOS. 225 & 186 OF 2019**

**Dated: 27<sup>th</sup> March, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Adani Electricity Mumbai Limited**

**.... Appellant(s)**

**Vs.**

**The Maharashtra Electricity Regulatory  
Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Hasan Murtaza

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Ms. Stuti Krishn for R-1

**ORDER**

**IA NO. 225 of 2019**

*(Application for exemption from filing certified copy of impugned order)*

For the reasons set out in the application, the IA is allowed.

**IA NO. 186 of 2019**

*(Application for permission to urging additional grounds)*

For the reasons set out in the application, the IA is allowed.

The appellant/applicant is directed to carry out consequential amendment in the main appeal within a week from today.

**APPEAL NO. 106 OF 2019**

**Admit.**

Learned counsel for Respondents may file objection/reply on or before 22.05.2019 with advance copy to the other side. Thereafter, rejoinder may be filed by the Appellant on or before 12.06.2019 with advance copy to the other side.

Since the Appeal pertains to tariff issues, public notice be issued.

List the matter on **29.07.2019**.

**(S. D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

*tpd/kt*